

CENTRAL ADMINISTRATION TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 708 of 2000

Jabalpur, this the 26th day of March, 2004

HON'BLE SHRI M.P.SINGH, VICE CHAIRMAN
HON'BLE SHRI MADAN MOHAN, MEMBER (J)

Uma Shankar Dubey s/o Sh. R.J. Dubey
aged about 35 years,
R/o c/o Shri R.P. Shukla, 292,
Nai Nagar, Garha Road,
Jabalpur (MP).

...Applicant

(By Advocate: Shri Rajneesh Gupta for Shri R.K.Gupta)

-versus-

1. Union of India through
Secretary,
Ministry of Telecommunication,
New Delhi.
2. The General Manager,
Telecommunication,
Jabalpur (MP).

...Respondents

(By Advocate: Sh. Harshit Patel on behalf of Sh. S.C.Sharma)

ORDER

By Shri Madan Mohan, Judicial Member

The applicant has filed this OA seeking the following main reliefs:

- i) Direct the respondents to regularise the services of the applicant w.e.f. the date from which he was terminated from service and pay all other consequential benefits;
- ii) direct the respondents to implement the order of Hon'ble Tribunal in a specified period.

2. The brief facts of the case are that the applicant, who was working as Casual Labour, had earlier approached this Tribunal by filing OA No. 411/90 against his termination and seeking a direction to regularise his services. The said O.A. was partly allowed. Thereafter the applicant was reinstated in service and has also been granted the temporary status. As the services of the applicant have not been regularised, he has filed the present OA.

3. The respondents in their reply have stated that the appointment of the applicant on regular basis is being processed as per the provisions of statutory rules namely, police verification report, health certificate, creation of posts etc. On completion of these formalities, the appointment of the applicant will be processed. The learned counsel for the respondents stated that although the order for reinstatement/regularisation of the applicant was passed by the Tribunal on 28.8.1995, the Department has filed an SLP against the order of the Tribunal which was dismissed and thereafter the Department has decided to start the process of regularisation of the applicant.

4. In view of the above, we find that since the Department is already in the process of regularising the applicant, they are directed to regularise the applicant in accordance with the rules and law within a period of six months from the date of receipt of a copy of this order.

5. Accordingly, the Original Applicant stands disposed of.

No costs.

(Madan Mohan)
Member (J)

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(M.P.Singh)
Vice Chairman

पूर्वांकन से दोनों दिनों के लिए निम्नलिखित विवरण दिए गए हैं।

(1) रात्रि का विवरण दिन का विवरण

(2) दिन का विवरण रात्रि का विवरण

(3) दिन का विवरण रात्रि का विवरण

(4) दिन का विवरण रात्रि का विवरण

Parades

~~Russell
and
Sizley~~